

(c) the action taken against the persons who gheraoed the Officer and against the Head of Department for neglecting the incident ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT) : (a) Yes, Sir.

(b) It is reported by the Comptroller and Auditor General that the Head of the Department (Accountant General) left the office only after the closing hours when the situation had considerably eased and, before leaving, he had also given necessary instructions to the Additional Accountant General who was fully competent to deal with the situation.

The judgement of these officers at the time was that the presence of the Police within the office premises might have aggravated the situation and possibly resulted in avoidable exacerbation and injuries to the officer before they could act effectively.

(c) The Comptroller and Auditor General has reported that some furniture and other articles were damaged. These were armless chairs (2) room cooler and its trolley ; wall mirror ; table glass tops (2) ; wall plug of the electric bell ; and glass panes (9).

(d) According to the Comptroller and Auditor General the ostensible reason for the gherao of the officer was that he was marking 'Absent' in the attendance register those employees who did not come to office till about 1 P. M.

(e) The incident was reported to the Police on 3rd July, 1971 by the Officer as well as by the Accountant General giving a list of the prominent participants in the gherao, for registration of the offence and taking action under the law.

Two of the prominent participants in the gherao have been placed under suspension and another has been reverted to a lower post. Action against the remaining officials is under consideration of the Comptroller and Auditor General.

In view of the reply to (b) above, the question of taking any action against the Head of the Department does not arise.

Export of Roses from Chandigarh Rose Garden

6981. SHRI A. N. VIDYALANKAR :
SHRI DEVINDER SINGH GARCHA :

Will the Minister of FOREIGN TRADE be pleased to state :

(a) whether 20,000 roses, grown in the Rose Garden in Chandigarh, used to earn foreign exchange every year by their export to Europe, had to be sold off locally at much cheaper price and could not be exported;

(b) if so, the reasons therefor; and

(c) whether Government have examined the reasons for a sudden fall in the foreign exchange earnings on this account and, if so, the plans to make use of this valuable commodity ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A. C. GEORGE) : (a) Only 942 flowers from Chandigarh Rose Garden were exported during the year 1969-70 and no supply was made thereafter by that Garden.

(b) The price offered by the S. T. C. was not acceptable to Chandigarh Division of Horticulture.

(c) The export earning on this account is on the increase. The S. T. C. proposes to export roses upto 40,000 flowers during current year (December to Feb.).

Appointment of retired officers in Public Sector Under Takings

6982. SHRI VAYALAR RAVI : Will the PRIME MINISTER be pleased to state :

(a) the total number of retired officers from the State and Central Government Services who have been benefited by their appointment in the public sector undertaking during the last three;

(b) the reasons for such appointment; and

(c) whether Government are considering to avoid the appointment of retired of retired officials in the public sector undertakings ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA) : (a) The information is being collected and will be laid on the Table of the House as early as possible.

(b) and (c). As a rule, retired personnel are appointed in public sector undertakings only in exceptional cases keeping in view their proven ability in the field of Industrial, Commercial or Financial management in relation to other available talents.

Scheme for filling up class I and II vacancies from amongst class III employees

6983. SHRI K. C. PANDEY : Will the PRIME MINISTER be pleased to state :

(a) whether there is any scheme to fix up a percentage of vacancies in Class I and Class II posts in various Central Government offices to be filled up from amongst the serving Class III employees of the Central Government; and

(b) if so, the particulars of that scheme ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA) : (a) and (b). The manner in which recruitment to a particular post/grade should be made has necessarily to be determined with reference to the qualifications, experience and previous training required for efficiently manning the post. In deciding the method of recruitment to a particular post/grade on the basis of the above criterion, while the need for providing adequate opportunities of promotion to persons serving in the lower grades is kept in view so that incentive for good work is maintained, the need for providing a certain amount of direct recruitment which would facilitate induction of fresh blood in the post/grade, has also to be borne in mind. Depending upon this criterion, the proportion in which direct recruitment and promotion to a post/grade is

to be made in prescribed in the relevant Recruitment Rules. At present, there are already many posts belonging to Class II and I, which are being filled by promotion from Class III and II respectively. However, the recommendations of the Administrative Reforms Commission that in respect of promotion from Class III to Class II in cases where no examinations are now held and the area of selection is large enough, an examination should be held for the purpose of filling 50 per cent of the vacancies is under examination of Government.

Offers from Countries for expanding Trade and Economic Cooperation

6984. SHRI K. C. PANDEY : Will the Minister of FOREIGN TRADE be pleased to state :

(a) the names of countries which offered negotiating facilities to find ways and means of expanding trade and economic cooperation during 1970-71 and from April 1971 to 30th June, 1971;

(b) the reaction of the Government of India thereto; and

(c) the countries to which India offered such facility during the above period and with what results ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A. C. GEORGE) : (a) to (c). During 1970-71 and April, 1971 to 30th June, 1971 the following countries have held discussions with India under the aegis of the GATT Committee on Trade Negotiations among Developing Countries about exchanging tariff and other concessions for expansion for expansion of trade between them and India. Argentina, Brazil, Ceylon, Chile, Colombia, Ghana, Greece, Iraq, Mexico, Peru, Philippines, Republic of Korea, Spain, Tunisia, Turkey, Uruguay and Venezuela. When the discussions are completed, the details of the tariff and other concessions which India would be able to exchange with each of these countries will be known.

A Ministerial meeting held in September 1970 at Bled in Yugoslavia under the Tripartite Agreement between Yugoslavia, the UAR and India considered the various ways and